

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1172/99

DATE OF ORDER : 16.8.1999.

Between :-

B.Rooji

... Applicant

And

1. The Telecom District Manager,
Adilabad.
2. The General Manager, Telecommunications,
Hyderabad.

... Respondents

--- --- ---

Counsel for the Applicant : Shri D.Linga Rao

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

--- --- ---

CORAM

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

--- --- ---

... 2.



- 2 -

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

--- --- ---

Heard Sri Sastry for Sri D.Linga Rao, counsel for the applicant and Sri B.N.Sarma, senior Standing Counsel for the Central Government.

2. The applicant/~~originally~~ was appointed as Casual Mazdoor by the Sub Divisional Officer, Telecom, Mancherial vide proceedings No.E-20/84-85/MNC dated 1.11.1984. He was given temporary status in the seniority list issued on 17.9.1993.

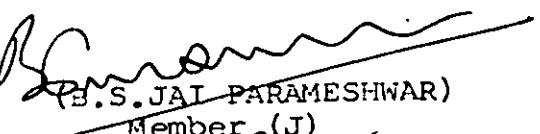
3. He was involved in Criminal Case in Crime No.27/95 under section 379 IPC. In the above Criminal Case a charge sheet was submitted before Judicial Ist Class Megistrate, Sirpur in CC No. 336/95 and the same was heard and disposed of on 18.8.1997 acquitting the applicant. The applicant submitted representation to the respondents to re-instate him to duty with all consequential benefits. As there was no response to the representation, he has filed ~~to~~ this O.A. praying that the applicant is entitled for reinstatement into service consequent on his acquittal in CC No.336/95 on the file of the Judicial First Class Megistrate, Sirpur dt.18.8.1997 with all consequential benefits by holding the action of the respondents in not reinstating him to duty inspite of specific acquittal of the applicant from the criminal case is as illegal, arbitrary, discriminatory.

4. Applicant states that his representation dated 31.7.1998 is still not disposed of. Hence we direct the respondents to consider and dispose of the representation as per rules within

- 3 -

a period of 45 days from the date of receipt of a copy of this order.

5. With the above direction, the O.A. is disposed of at the admission stage itself. No order as to costs.


(B.S. JAI PARAMESHWAR)

Member (J)

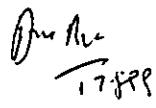
16.8.99


(R. RANGARAJAN)

Member (A)

Dated: 16th August, 1999.

Dictated in Open Court.


Amala
17.8.99

av1/

COPY TO:-

1. HONNO
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR

VICE CHAIRMAN

THE HON'BLE MR.R. RANGARAJAN:

MEMBER (ADMN) ✓

THE HON'BLE MR.B.S. JAI PARAMESHWAR

MEMBER (JUDL) ✓

ORDER DATE: 16/8/99

MA/RA/CP.NO
IN
D.N.O. 1172499

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

O.A. CLOSED

(Copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

